

होटलों की स्थापना तथा बहुत से पर्यटन केन्द्रों में सुविधाओं में सुधार, बंगलौर तथा अन्य केन्द्रों प्रादि में होटलों के निर्माण की ओर भी विशेष ध्यान दिया जा रहा है।

Jewellery Belonging to the Nawab of Rampur

*823. SHRI KANWAR LAL GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether the jewellery of the late Nawab of Rampur was impounded at Calcutta and deposited in the State Bank of India, New Delhi, while attempting to smuggle it out into Pakistan;

(b) whether part of this jewellery was returned to the present Nawab; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) The jewellery of the late Nawab of Rampur was not impounded. In 1954 there were some reports that the Rampur Jewellery was likely to be taken out to Pakistan, without the knowledge of late Nawab. The late Nawab agreed, at the suggestion of the Government of India, to bring the jewellery to Delhi and deposit it in the State Bank of India.

(b) and (c). The jewellery was the private property of the Ruler of Rampur and on the death of the late Nawab the jewellery was divided between his widow and his successor.

Raid on the House of Shri R.K. Nayyar

*824. SHRI SURAJ BHAN: Will the Minister FINANCE be pleased to state:

(a) whether the house of the film producer, Shri R. K. Nayyar and his wife Sadhna, was raided by the Income Tax Department and Foreign Exchange Enforcement Directorate in Bombay some time ago;

(b) whether the documents seized reveal the huge evasion of taxes by both of them in contravention of foreign exchange regulations, and also sale of import licences in black-market;

(c) if so, the amount of evasion of

income tax and illegal earnings of foreign exchange;

(d) the action Government have taken in the matter; and

(e) the stage of investigations at present?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) A search was carried out by the Foreign Exchange Enforcement Directorate on 13-1-1969. The Income-Tax Department was also associated with the search.

(b) The documents are being scrutinised and investigations are in progress. It is not possible at the present stage to say that there has been huge evasion to taxes or sale of import licences in the black market. However, the documents do show a *prima facie* case of contravention of the Foreign Exchange Regulation Act.

(c) to (e). Various investigating agencies are making investigations which are not yet complete. The questions of quantifying the extent of income tax evasion and illegal foreign exchange earnings would arise only when the investigations have been completed.

Views Expressed by Chairman, Tata Chemical Ltd. on Monopolies Act.

*825. SHRI RABI RAY: Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the remarks made by Shri J. R. D. Tata as Chairman of the Tata Chemicals Ltd., while presiding at the company's annual general meeting on the 19th November, 1970, at Bombay;

(b) if so, the reaction of Government to the views expressed by Shri Tata on the Monopolies Act; and

(c) whether it is also a fact that representatives of Tatas have met officers of his Ministry on October 22nd and October 26th and if so, the details thereof?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) Yes, Sir.

(b) The Government does not agree with the various views expressed therein.